



2026:AHC:28954-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 504 of 2026

Ashok And 6 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Akhilesh Kumar, Vishal Jaiswal
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioners, learned A.G.A. for the State and perused the record.
2. At the very outset, learned A.G.A. has pointed out that investigation in the instant case has already been concluded and police report has been submitted against the petitioners.
3. Learned counsel for the petitioners could not dispute the aforesaid facts and states that he does not want to press the writ petition and seeks to withdraw it with liberty to approach the appropriate forum at the appropriate stage.
4. In view of the statement made, this writ petition is dismissed as withdrawn with aforesaid liberty.

February 9, 2026
KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)